

Name of CMD	Period	Inland Tour Tour Rupees) (In	Foreign Tour Tour Rupees) (In	Remarks
1996-97				
MAJ GEN. NARESH VIJ	1.4.96 To	83,158/-	1,16,312/-	ONE
1997-98	31.3.97			VISIT
MAJ GEN. NARESH VIJ	1.4.97 To	50,467/-	—	
	31.8.97			
SH. NIRANJAN SINHA	1.9.97 To	60,209/-	—	
	31.3.98			

Merger of BICP with Tariff Commission

2798. SHRI V. N. GADGIL: Will the Minister of INDUSTRY be pleased to state:

(a) what is the rationale behind the proposal to merge Bureau of Industrial Costs and Prices with the Tariff Commission; and

(b) whether the proposal will stimulate industrial growth?

THE MINISTER OF INDUSTRY (SHRI SIKANDAR BAKHT): (a) and (b) Since 1991, the Government has been moving away from price control and administered prices regime and The Tariff Commission has been set up in this context of economic liberalisation to advise the Government on tariff and tariff related issues. The merger of the Bureau of Industrial Costs and Prices (BICP) with the Tariff Commission is being proposed in order to draw upon the expertise developed by the BICP over the years in the areas of technology, economic analysis, finance and cost accountancy in furtherance of the emerging requirements.

Agreement of MUL with Suzuki Motor Company

2799. SHRI AMAR SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details of recent agreement entered into between the Government of India and Suzuki Motor Company,

(b) whether it is a fact that Maruti employees have decided to go on strike on 6th July, 1998 in protest of the said agreement; and

(c) if so, the details thereof and Government's reaction in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) The main terms of the Memorandum of Understanding and Settlement signed on 6.6.98 are:

1. The terms of the present MD Shri RSSLN Bhaskarudu will be upto the end of 31.12.1999 and from 1.1.2000, Shri Jagdish Khattar, **Executive Director**, MUL would be appointed as MD.

2. The nominee of SMC will be appointed as Chairman of MUL.

3. In future, all appointments of Chairman and Managing Director either by GOI or SMC will be only in consultation and with the concurrence of the other party.

(b) and (c) MUL has informed that they have received a notice for strike on 11.7.98 from the MUL Employees Union and the Management of MUL is

continuing the dialogue with the Employees union to deal with the situation.

Review of PSEs

2800. SHRI KRISHNA KUMAR BIRLA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have started a review of PSEs under the administrative control of his Ministry;

(b) if so, the details of the PSEs Government propose to review;

(c) the purpose of reviewing such PSEs; and

(d) what serious efforts Government propose to make to revive sick PSEs in a time-bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAI): (a) to (d) The performance review of all the 48 PSUs under the Department of Heavy Industry is undertaken periodically with a view to identifying constraints and to explore possibilities to improve their performance.

Reference of sick PSUs to Board for Industrial and Financial Reconstruction (BIFR) is mandatory under the provisions of Sick Industrial Companies Act (SICA). BIFR consults various agencies including State Government, Central Government, Financial Institutions, Labour, Management etc. for revival or otherwise of the Company. Government actively participates in this process to enable finalisation of recommendations by BIFR. Implementation of revival schemes sanctioned by BIFR is closely monitored. BIFR is a quasijudicial body.

Non-implementation of industrial programme for Jammu and Kashmir

2801. DR. JAGANNATH MISHRA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the industrial programme for Jammu and Kashmir announced in January, 1995 has not been implemented so far;

(b) if so, the reasons therefor; and

(c) the steps being taken by Government to implement this programme and revival of loss making Public Sector Undertakings?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) No, Sir. The industrial programme for Jammu & Kashmir was announced on 19th January, 1995 by the state government. According to the state government, this programme has been implemented.

(b) Does not arise.

(c) Following steps, inter-alia, have been taken by the state government to implement this programme:—

(i) the industrial policy, package of incentives as well as procedure and guidelines for implementation of industrial programme announced in January, 1995 have been issued.

(ii) financial assistance to the tune of Rs. 2673.40 lakhs has been provided during the years 1995-96, 1996-97 and 1997-98 to eligible industrial units as per the package of incentives issued under the industrial programme.

Senior officers of the state government are closely monitoring the working of loss making public sector undertakings. The Godbole committee which has been appointed by the state government to give recommendations for restructuring the state's economy is also looking into the revival of loss making public sector undertakings.

A revival plan has been drawn up by Hindustan Machine Tools, a central